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(2008) 08 PAT CK 0184

Patna High Court

Case No: C. Rev. No. 61 of 2007

Subhra Rani and Another

APPELLANT

۷s

Sanjay Kumar and Another

RESPONDENT

Date of Decision: Aug. 26, 2008

Citation: (2009) 1 PLJR 446

Hon'ble Judges: R.M. Lodha, C.J; Kishore K. Mandal, J

Bench: Division Bench

Advocate: S.K. Verma and Jitendra Kishore Verma, for the Appellant; S.D. Sanjay for the Respondent No. 1 and Mr. Sandeep Kumar for the Respondent No. 2, for the Respondent

Judgement

- 1. The senior counsel for the applicant and the counsel for the respondents agree that this civil review application be disposed of by the following order:
- (i) The order dated 23rd April, 1999 stands as it is, in so far as the dissolution of marriage between the parties to the appeal is concerned. The waiver of maintenance (permanent alimony) by the respondent No. 2 as recorded in the order dated 23rd April, 1999 also stands.
- (ii) The applicants (daughters) are free to pursue their legal remedy for maintenance against the present respondent No. 1 in appropriate proceedings in accordance with law and in that event the statement of the mother (respondent No. 2) foregoing the claim of maintenance on their behalf shall not come in their way nor bind the applicants.